



## MEDIATION CENTRE

Rajasthan State Legal Services Authority

Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

(Phone: 0141-2227481, 2227555, 2227602 FAX, 2385877 Help Line 15100)

(Website- www.rlsa.gov.in Email Address rj-slsa@nic.in, rslsajp@gmail.com)

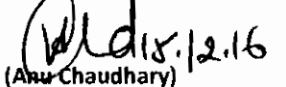
### Cause List Date 16-12-2016

S No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) S.C. Mittal	D.B. Civil Misc. Appeal No. 1316/15 Ram Chandar Vs. Sunita	M.M. Ranjan	J .R. Tanita
2	Sh. G.S. Hora, RHJS (Retd.)	S.B. Civil Writ Petition No. 6709/12 Bajrang Lal Sharma vs. Smt. Rudi Devi	Anil Upman	Vikram Singh Shekhawat
3	Sh. Ramavatar Sharma, RHJS (Retd.)	S.B. Civil First Appeal No. 185/15 & 133/15 Iliyas Khan Vs. Amarchand	A.K. Bajpai	Rajneesh Gupta
4	Sh. G.P. Pandey, RHJS (Retd.)	S.B. Civil First Appeal No. 171/15 Ashok Soni Vs. Suresh Kumar Pareek	Intzar Ali	PC Jain
5	Sh. Shashi Bhusan Gupta, Advocate	S.B. Cr. Misc. Petition No. 5398 of 2016 Smt. Neha Wadhwa Vs. State	Sangeeta Sharma	
6	Sh. Ankur Rastogi, Advocate	D.B. Civil Misc. Appeal No. 4655/16 Smt. Krati Bohra Vs. Rahul Bohra	Saugath Roy	Ashvin Garg
7	Sh. Manoj Sharma, Advocate	S.B. Civil First Appeal No. 57/15 Surendra Singh Chawla Vs. Koshalya	S.S. Hora	O.P. Mishra
8	Sh. Sudesh Bansal, Advocate	S.B. Civil First Appeal No. 28/03 Bheekha Ram Vs. Sairi	V.K. Tamoliya	Reashm Bhargava
9	Sh. Satish Kumar Awasthi , Advocate	S.B. Civil Writ Petition No. 6926/2014 Smt. Motya Vs. State	M.K. Chaturvedi	Arvind Gurjar
10	Sh. Manish Kumawat, Advocate	D.B. Civil Misc. Appeal No. 2769/15 Virendra Kumar Vs. Smt. Saroj	B.B. L. Sharma	Bipin Gupta
11	Sh. Suresh Pareek, Sr. Advocate	S.B. Civil Misc. Appeal No. 3284/2005 Amit Singh Vs. Smt. Rekha Rani	D.V. Tholia	Shalini Sheoran
12	Sh. Arvind Kumar Pareek, Advocate	S.B. Cr. Misc. Petition No. 3632/16 Govind Lal Vs. State	Anil Khanna	Rajendra P. Choudhary

### NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

  
(Anu Chaudhary)

Full Time Secretary, RHCLSC  
Mediation Centre,  
Rajasthan High Court,  
Jaipur

"Help The Needy –Timely Help May Create History"